

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 9430 of 2019

Pradeep Kumar Sao

... .. **Petitioner**

Versus

1. The State of Jharkhand

2. Sobha Devi

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Sheo Kumar Singh, Advocate

For the State

: Mr. Ramesh Kumar, A.P.P.

For the O.P. No. 2.

: None

06/25.06.2020 Heard Mr. Sheo Kumar Singh, learned counsel for the petitioner and Mr. Ramesh Kumar, learned A.P.P. for the State. None appears on behalf of the opposite party no. 2 in spite of valid service of notice.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Town P.S. Case No. 103/2019.

The marriage of the informant was solemnized with the petitioner on 07.06.2014. It has been alleged that there was a demand of Rs. 4,00,000/- and 5 *bhar* gold. On non-fulfillment of the said demand she was repeatedly assaulted and ousted from her matrimonial house.

It appears that the petitioner had filed a suit for dissolution of marriage which was dismissed as both the parties decided to live together. When the conjugal relationship between the petitioner and the opposite party no. 2 failed to revive, the petitioner had once again filed a suit for divorce. So far as the complaint which was instituted is concerned the allegations are general and omnibus as regards the petitioner.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the order dated 23.01.2020 is hereby confirmed.

This application stands allowed.

(R. Mukhopadhyay, J.)